

**FIR No.251/19
PS Prasad Nagar
U/s 304 IPC & 27 DMC Act
State Vs. Amrit Kundra**

18.07.2020

At 11.45 P.M.

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.
Sh. Uma Shankar Gautam Ld. Counsel for the
applicant/accused Amrit Kundra.**

**Proceedings conducted through Video conferencing by
means of Webex Meet.**

The present bail application has been taken up in
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020
issued by Ld. District & Sessions Judge (HQs) Delhi.

Fresh vakalatnama has been filed on behalf of applicant /
accused.

At this stage, Ld. Counsel for the applicant/ accused submits that
he wants to withdraw the present bail application.

Accordingly, the present bail application is dismissed as
withdrawn. File be consigned to record room as per rules.

A copy of this order be uploaded on the official website of Delhi
District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/18.07.2020 (K)**

**FIR No.256/19
PS Lahori Gate
U/s 406/420 IPC
State Vs. Tarun Kumar**

18.07.2020

At 11.30 P.M.

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.
Sh. Deepak Prakash, Ld. Counsel for the
applicant/accused Tarun Kumar.**

**Proceedings conducted through Video
conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

SHO concerned has not filed the reply to the present bail application.

Let SHO concerned file a reply to the present bail application on **21/07/2020. Information be conveyed to him telephonically.**

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/18.07.2020 (K)**

**FIR No.193/12
PS Sarai Rohilla
U/s 498A/406/506/34 IPC
State Vs. Amit Nath Saini**

18.07.2020

At 12.55 P.M.

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.
None for the applicant/accused.**

**Proceedings conducted through Video
conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Mr. Abhishek Mishra, Asstt. Ahlmad of the court has made his best efforts to contact the Ld. Counsel for the applicant / accused on his telephone number but the mobile phone was repeatedly found switched off.

In these circumstances, the present bail application stands adjourned for 30/07/2020.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/18.07.2020 (K)**

**FIR No. 42/20
PS Prasad Nagar
U/s 394/34 IPC
State Vs. Hariya @ Hari Chand**

18.07.2020

At 02.25 P.M.

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.
Sh. Gajender Chauhan, Ld. Counsel for the
applicant/accused Hariya @ Hari Chand**

**Proceedings conducted through Video
conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Ld. Counsel for the applicant/ accused submits that the applicant/accused is suffering from pain due to stones in Kidney. A report dated 09/07/2020 has been sent in by the Jail Superintendent concerned but it does not reflect anything regarding the stones in Kidney, as alleged in the present bail application.

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FIR No. 42/20

PS Prasad Nagar

Ld. Counsel for the applicant/accused submits that a report in this regard be sought again from the Jail Superintendent concerned.

As such, Jail Superintendent concerned is directed to get the applicant / accused medically examined with respect to the claimed ailment of stones in Kidney and file a report before this court on 24/07/2020. A copy of this order be sent to Jail Superintendent concerned for necessary compliance.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/18.07.2020 (K)

**FIR No.207/19
PS IP Estate
U/s 328/376 IPC
State Vs. Mahesh Solanki**

18.07.2020

At 12.15 P.M.

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.
Sh. Gurmukh Chaudhary, Ld. Counsel for the
applicant/accused Mahesh Solanki.
IO SI Mohit is present.
Complainant Rohini is present alongwith her
counsel Sh. Jeevan Chandra.**

**Proceedings conducted through Video
conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Submissions of Ld. Counsel for the applicant have been heard. Ld. Counsel for the complainant vehemently opposes the grant of bail to the applicant/ accused. Complainant has also been heard at length.

Admittedly complainant is married to the applicant. Admittedly, the applicant is enjoying interim protection since December, 2019 on this ground.

Now, IO SI Mohit submits that he has already prepared a “without-arrest” charge-sheet against the applicant/ accused and the same shall be filed before the concerned court within one week from today. It seems that investigation is complete qua applicant. Upon query, Ld. APP could not place any reason on record to object to grant of relief to applicant in view of the submission made by the IO.

In these circumstances, applicant/ accused Mahesh Solanki is admitted to anticipatory bail in this FIR. In the event of apprehension/arrest, applicant be released on bail on furnishing a bail bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM / Ld. MM concerned. However, he shall not leave the country without taking permission of the Ld. MM/ trial Court and shall present himself before the IO/SHO/MM/Trial Court if so required in writing by either of them.

At this stage, Ld. Counsel for applicant submits that the applicant is not available in Delhi as he went to his home State Gujarat. He prays that the applicant be granted one week's time to return to Delhi to furnish Bail Bonds. The prayer made so is granted.

Applicant may furnish Bail Bonds within one week from today in terms of above directions. Till then no coercive action be taken against applicant in this FIR.

The bail application stands disposed of accordingly. Copy of this order be given dasti to all the parties, as requested.

A copy of this order be also uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/18.07.2020 _(K)

**FIR No.139/20
PS Rajinder Nagar
U/s 356/379/34 IPC
State Vs. Sandeep Kumar**

18.07.2020

At 12.20 P.M.

**Fresh bail application u/s 439 Cr.PC filed. It be
checked and registered.**

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.
Sh.Mukesh Kumar, Ld. Counsel for the
applicant/accused Sandeep Kumar.
IO ASI Vijay Shankar (5545) from PS Rajender
Nagar.**

**Proceedings conducted through Video
conferencing by means of Webex Meet.**

**The present bail application has been taken up in
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated
15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.**

**IO has filed the reply to the bail application.
Submissions heard.**

**Ld. Counsel for the applicant/accused submits that
the applicant has been falsely implicated in this case and he is in
JC since 14.06.2020. Investigation qua him is complete. He is a**

young boy and sole bread earner of his family. Opposed by Ld.APP.

Considering that investigation qua applicant is complete and he is a young boy, he is admitted on court bail subject to following conditions:

- 1. Applicant shall furnish the bail bond of Rs. 15,000/- and a surety bond of like amount subject to satisfaction of Ld. Concerned MM/Duty MM.*
- 2. He will not influence the witness/es.*
- 3. He will not leave Delhi without permission of the concerned Court.*
- 4. He will provide his mobile number to the IO/SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.*

Application stands disposed of.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/18.07.2020 (K)

**FIR No.292/18
PS Karol Bagh
U/s 498A/406 IPC
State Vs. Santosh Kumar Halдар**

18.07.2020

At 02.20 P.M.

**Fresh bail application u/s 438 Cr.PC filed. It be
checked and registered.**

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.
Sh. Sanjeev Kumar, Ld. Counsel for the
applicant/accused.
Sh. Manoj Goswami, Ld. Counsel for the
complainant/victim alongwith complainant Ms.
Manisha Shivani.
IO ASI Bimla Devi from PS Karol Bagh is present.**

**Proceedings conducted through Video
conferencing by means of Webex Meet.**

The present bail application has been taken up in
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated
15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Part submissions have been heard on the bail
application.

At this stage, it would be appropriate to refer the matter
to the Mediation Cell to explore the possibility of compromise, as have
been agreed between the parties to the present application.

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FIR No.292/18

PS Karol Bagh

Accordingly, Ld. Counsels for the parties are requested to provide the working Mobile Numbers of the parties.

Reader of this Court has submitted that the Ld. Counsel for the Applicant/Accused has provided **Mobile No. 9073140309** of the Applicant/Accused Santosh Kumar Haldar and Ld. Counsel for the Complainant has provided the **Mobile No. 9899886335** of the Complainant Ms. Manisha Shivani respectively.

Accordingly, parties are directed to appear before the Mediation Cell on **21/07/2020 at 02.00 P.M** and for report in this court on **23/07/2020**.

The Official/s of the Mediation Cell shall transmit the meeting link to the above parties on the aforesaid mobile numbers well in advance.

Copy of this order be sent to Mediation cell and be uploaded on the official website immediately.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/18.07.2020 (K)

**FIR No.362/15
PS Karol Bagh
U/s 419/420/467/468/34 IPC
State Vs. Sunil Kumar**

**18.07.2020
At 12.35 P.M.**

**Fresh second bail application filed. It be checked
and registered.**

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.
Sh. Ranvir Singh, Ld. Counsel for the
applicant/accused Sunil Kumar.
IO SI Shri Narayan (D-5368 PS Karol Bagh is
present.**

**Proceedings conducted through Video
conferencing by means of Webex Meet.**

The present bail application has been taken up in
pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated
15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Reply to the bail applicant has been sent in by IO
concerned.

Although Sh. Ranvir Singh, Ld. Counsel for the
applicant/accused has joined the Video Conferencing proceedings
but he has failed to un-mute himself despite repeated requests. As
such his arguments, if any, could not be heard.

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FIR No.362/15

PS Karol Bagh

It is submitted by the IO that the charge sheet has already been filed in the concerned court.

Let charge sheet be called from concerned court for 25/07/2020.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/18.07.2020 (K)

**FIR No.153/17
PS ODRS
U/s 363/363A/368/34 IPC
State Vs. Malwati**

18.07.2020

At 01.30 P.M.

**Present : Sh. Manoj Garg, Ld. Addl PP for the State.
Sh. Sunil Kumar, Ld. Legal Aid Counsel for the
applicant/accused Malwati.**

**Proceedings conducted through Video
conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to order no. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs) Delhi.

Report has been sent in by the IO concerned.

At this stage, Ld. Legal Aid Counsel for the applicant/accused submits that he has moved this application for grant of interim bail to the applicant/accused but the applicant/accused does not fall under any criteria laid down in guidelines/minutes of the High Powered Committee issued by the High Court of Delhi. Ld. Legal Aid Counsel for the applicant/accused has

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PS ODRS

submitted that the applicant may be granted bail on the humanitarian ground as she is suffering from various health related problems for the last one year. It is further submitted that the applicant/accused is languishing in custody since 27/04/2020 and does not have any previous criminal record. It is further submitted that keeping in view the Covid-19 pandemic, the applicant/accused may be granted favourable relief.

The present bail application is opposed by Ld. Addl. PP for the State on the ground that the applicant/accused is facing serious allegations u/s 363/363A/368/370/120B/34 IPC.

This Court has considered the rival submissions of the parties. Admittedly, the applicant/accused is facing allegations punishable u/s 363/363A/368/370/120B/34 IPC, which are very

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PS ODRS

serious in nature. Further present applicant/accused does not fall within any criterion fixed by the High Powered Committee of the Hon'ble High Court of Delhi.

In these facts and circumstances, the relief sought could not be granted. Hence, the present applications stands dismissed.

Copy of this order be sent to the Jail Superintendent electronically.

Copy of this order be also uploaded on the official website immediately.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/18.07.2020 (K)

FIR NO. 0425/2019

U/S 307/385/120B/34 IPC,
& U/S 25 & 27 Arms Act.

PS : Karol Bagh.

State Vs. Ashok Kumar @

Bichwa.

18/07/2020.

At 03:30 PM

ORDER ON BAIL APPLICATION

Present : Sh. Manoj Garg, Ld. APP for the State.

None for the applicant/ accused.

Matter is fixed for orders today.

Briefly stated, the present FIR came to be registered on the basis of a complaint filed by one Sh. Jugal Kishore, who allegedly received calls for extorting money on his mobile phone from different mobile numbers (as mentioned in the FIR). The complainant refused to pay the extortion money. Subsequently, on 28/11/2019, at around 1:25 AM (mid night), three rounds were fired on the house of the complainant. Two rounds struck on the door of the complainant's house and one of the rounds struck on the wall of the complainant's house. The complainant categorically alleges that the extortion calls were made by one Sh. Mahesh @ Mannu, who is stated to be detained in jail currently. The complainant further alleges that the firing incident is a consequence of his refusal to pay the extortion money, as demanded by the said Sh. Mahesh @ Mannu.

It was submitted by the Ld. Counsel for the applicant/ accused that the name of the present applicant Ashok Kumar @ Bichwa is not available in the FIR. It was further submitted that the present applicant joined the proceedings as and when he was called by the police. It was further submitted that the present applicant Ashok Kumar @ Bichwa is in judicial custody since 18/06/2020. It was further submitted that the CDRs of mobile phones do not reflect anything adverse against the present applicant Ashok Kumar @ Bichwa. It was further submitted that no recovery is to be effected from the present applicant. Lastly, it was submitted that the present applicant Ashok Kumar @ Bichwa shall join the investigation/ proceedings as and when called by the police Authorities.

Reply filed by the IO reveals that the present applicant namely Ashok @ Bichwa was arrested in the present FIR on the basis of a secret information. The police claims that the present applicant was a party to the conspiracy allegedly hatched by said Sh. Mahesh @ Mannu to extort money from the complainant Sh. Jugal Kishore.

IO further submitted, during the course of arguments, that the present applicant Ashok Kumar @ Bichwa is residing in the same locality/ area, where the residence of the complainant is situated. It was further submitted that the present applicant was instrumental in pointing out the residence of the complainant to accused persons who opened fire on the date of occurrence. It was further submitted that during investigation, a newspaper cutting bearing the mobile numbers of said Sh. Mahesh @ Mannu and the shooter Sh. Bhanu Pratap was also recovered from the possession of the present applicant Ashok Kumar @ Bichwa. It was further

submitted that the weapon of offence is yet to be recovered and absconding accused persons are yet to be arrested. It was further submitted that without the inputs of the present applicant, the shooters engaged by the said Sh. Mahesh @ Mannu, could not have fired shots at the residence of complainant on the date of incident. Accordingly, the police opposes the grant of bail to the applicant/ accused Ashok Kumar @ Bichwa.

This Court has considered the facts and circumstances of the present matter. No doubt, the present applicant Ashok Kumar @ Bichwa is languishing in custody since 18/06/2020 and till date, the only material collected against the present applicant Ashok Kumar @ Bichwa is the newspaper cutting which allegedly bears the mobile numbers of the main conspirator namely Sh. Mahesh @ Mannu and one of the shooters namely Sh. Bhanu Pratap. However, IO submits that all the persons involved in the present conspiracy were in contact with each other by means of whatsapp calls and he has already taken steps to seek details of the calls between the accused persons. IO submits that the whatsapp Authorities are yet to supply him the entire records, which would clearly establish the existence of a conspiracy, of which the present applicant was an active member. The investigation is still at a preliminary stage. It would not be appropriate to enlarge the present applicant on bail, keeping in view the seriousness of the allegations levelled against him. Accordingly, the present bail application stands dismissed. A copy of this order be given dasti to the Ld. Counsel for the applicant/ accused, as requested. File be consigned to record room as per rules.

A copy of this order be uploaded on the official website of Delhi District

Courts.

(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/18.07.2020 ^(K)